

In the court of the Principal Special Court for EC & NDPS Act Cases, Madurai.

Present : Thiru.V.Padmanabhan, M.A., M.L. D.H.

Additional District Judge/Presiding Officer.

Dated this the 18th Day of May 2020, Monday.

Special CrI.M.P.No. 63 of 2020

Chandra,(46//2020)

W/o.Dharmaraj.

.. Petitioner/Accused.

/Versus/

State through the Inspector of Police,

Kurangani Police Station,

Cr.No.33/2020.

.. Respondent/Complainant.

This bail petition is filed through **online/email** on 12.05.2020 account of the Court Manager, Principal District Court, Madurai and taken on file, before me finally on this day in the presence of Thiru. S.Arokiya Selva Ramesh, Advocate for the petitioner and Thiru.P.Seetharaman, Special Public Prosecutor and upon perusing the records this court delivered the following:-

ORDER

1) Due to national lockdown for COVID 19 virus pandemic, as a result prohibitory order u/s 144 of Cr.P.C has been promulgated by the Government of Tamil Nadu since 25.3.2020 and in turn regular work of the Subordinate Judiciary has also been suspended by the Hon'ble High Court of Madras. Whereas, exceptions have been granted to attend urgent works like bail depending upon the facts and circumstances of the case and also the nature of emergency. Accordingly, this petitioner/accused has filed this bail application on 12.05..2020 through online which has been forwarded to this court through e-mail account through the Court Manager, Principal District Court, Madurai, and taken on file.

2) Heard both sides through conference call.

3) The learned Counsel appearing for the petitioner/accused would submit that the petitioner was in judicial custody from 14.04..2020 and charged for the alleged offence under section 8 (c) r/w 20 (b) (ii) (B) of NDPS Act; that the petitioner did not involve in this incident as alleged on prosecution side; that the petitioner is an innocent person; that if the petitioner is released on bail she will abide the conditions of this court and that she may be released on bail.

4) No previous case stated against the petitioner on prosecution side.

5) From perusal of records it reveals that the contraband involved in this case incident is 1.250 kgs and the petitioner is in judicial custody more than one month. During remand period there is a possibility of completion of important portion of the investigation.

6) Considering the above circumstances, remand period and in view of the recent COVID 19 pandemic situation, taking lenient view and also in the interest of justice this court is inclined to grant bail to the petitioner.

7) Hence, the petitioner is enlarged on bail subject to condition on her executing own bond for Rs.10,000/- before the Superintendent, Sub Jail, Nilakottai. Further, he should appear before this court within 10 days from lifting of lockdown, along with two sureties and execute a bond for the like sum each to the satisfaction of this Court and further condition to appear and sign before the respondent

Police Station at 10.00 A.M. continuously without any deviation one month daily from lifting of lockdown period. Thereafter four weeks on every Monday..

In the result this petition is **Allowed**.

(Sd-) V.Padmanabhan,

Additional District / Judge Presiding Officer,

Pri. Spl Court for EC & NDPS Act Cases,

Madurai.

Copy to:

- 1) The Superintendent, Sub Jail, Nilakottai.
- 2) The Inspector of Police, Kurangani Police Station.
- 3) The counsel of the petitioner.